

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

**Application No. ST/WD/30655/2018
in
Appeal No. ST/384/2009**

(Arising out of Order-in-Appeal No. 28/2008 (V-II) (ST) dated
30.12.2008 passed by Commissioner of Central Excise, Customs &
Service Tax (Appeals), Visakhapatnam)

**Commissioner of Central Excise &
Customs, Visakhapatnam - II**

.....Appellant(s)

Vs.

Ncs Industries Private Limited

.....Respondent(s)

Appearance

Shri Guna Ranjan, Superintendent (AR) for the Revenue.
Shri G. Sudhakar, Advocate for the Assessee.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 28/08/2018

Date of Decision: 28/08/2018

FINAL ORDER No. A/31087/2018

[Order per: M.V. Ravindran]

This application is filed by Revenue for withdrawal of
appeal. We allow the application and dismiss the appeal as
withdrawn.

(Order pronounced & dictated in open court)

**P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)**

**M.V. RAVINDRAN
MEMBER (JUDICIAL)**

Lakshmi....